

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

Item No. 218
IB-260/ND/2017

IN THE MATTER OF:
Neelam Singh

...PETITIONER

Vs.

M/s. Mega Soft Infrastructure Pvt. Ltd.

...RESPONDENT

Section
Under Section 7 of IBC

Order delivered on 25.02.2020

Coram:
SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Op.-Creditor	:	
For the Respondent/ Corporate-debtor	:	
For the Liquidator		:Mr. Mrityunjay Kumar, Mr. Sameep Vijayvergiya, Advocates for Liquidator Mr. Abhishek Anand, Liquidator Mr. Abhishek Anand in person
For the Ex-Director		:Mr. Arun Khatri and Ms. Kriti Krishana, Advocates.

ORDER

Since the earlier matter was heard by the Regular Bench, place it before the Regular Bench on 03.03.2020.

-Sd-

(V.K. Subburaj)
Member (T)

-Sd-

(Abni Ranjan Kumar Sinha)
Member (J)